

3

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

CP(IB)/79(CHE)/2021

*(filed under Section 9 Rule 6 of the Insolvency and Bankruptcy (Application to
Adjudicating Authority), Rules, 2016)*

In the matter of **Ram Charan Company Private Limited**

Witmans Industries Private Limited,
Registered Office : 205/206, Kalpataru Plaza,
Chincholi Bunder Off S.V. Road,
MALAD West,
MUMBAI – 400 074,
Maharashtra.

...Operational Creditor

-Vs-

Ram Charan Company Private Limited,
Registered Office : No.505, Fifth Floor, Delta Wing,
Raheja Towers Old No.113-134, New No.177,
Anna Salai,
CHENNAI – 600 002.
Tamil Nadu.

... Corporate Debtor

Order pronounced on 21st April 2022

CORAM :

**R. SUCHARITHA, MEMBER (JUDICIAL)
SAMEER KAKAR, MEMBER (TECHNICAL)**

*For Operational Creditor : Anuj Kumar Solanki, PCS
For Corporate Debtor : Ananth Merathia, Advocate*

ORDER

Per: R. SUCHARITHA, MEMBER (JUDICIAL)

This is an Application filed by Witmans Industries Private Limited (*hereinafter referred to as "Operational Creditor"*) under Section 9 of the Insolvency and Bankruptcy Code, 2016 against

Ram Charan Company Private Limited, (*hereinafter referred as the "Corporate Debtor"*) seeking thereof to initiate the Corporate Insolvency Resolution Process against the Corporate Debtor.

2. Heard Learned Counsel for the Operational Creditor and perused the documents filed by the parties.

3. An Application filed under Section 9 of the I&B Code, 2016 by a Operational Creditor in CP/IB/295/CHE/2021 is being admitted by this Authority vide Order dated **19.04.2022** and Corporate Insolvency Resolution Process (CIRP) having been initiated against the Corporate Debtor and one **Mr. S. Vasudevan**, having Registration Number **[IBBI/IPA-002/IP-N00573/2017-2018/11740]**, (**e-mail ID: kvasu1956@gmail.com**) is appointed as Interim Resolution Professional (IRP). Under the circumstances, we direct the Operational Creditor to lodge the claim as made in this Application before the said IRP within the time limit as specified under the provisions of the I&B Code, 2016, and upon lodging the claim by the Operational Creditor, the IRP to consider the claim on merits and in accordance with the I&B Code, 2016 and other applicable laws, if any. With the above directions, this Application stands **closed**.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

R. SUCHARITHA
MEMBER (JUDICIAL)

Raymond